IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
CRA No. 14383 of 2024

(RAJHANS BAGADE AND OTHERS Vs ***THE STATE OF MADHYA PRADESH)***

Dated : 22-03-2025

Shri P. C. Paliwal - Advocate for appellants.

Shri Satyapal Chadhar - Govt. Advocate for respondent/State.

Counsel for the appellants argued for considerable time and then his words are - " इस कोर्ट में 4 घंटे से तमाशा चल रहा है, मैं बैठा देख रहा हूँ। हाईकोर्ट जज दूसरी जगह जाकर कहते है कि नये जज का अपॉइंटमेंट करो लेकिन जजेस का हाल तो देखो, जो दिल्ली में हुआ वह भी देखा जाए। यहाँ पेंडेंसी बढ़ रही है और हमें harass किया जा रहा है। मैं आज शाम को जाकर मोहन यादव को बोलता हूँ। ये केस 20 बार लग चुका है, बड़ी मुश्किल से आज नम्बर आया। मैं अपने केस की बहस यहाँ नही करना चाहता मेरे केस दूसरे बैंच मे भेज दीजिए....."

In the light of statement made by counsel for the appellant it is evident that he is making disgraceful and contemptuous remarks against this Court, therefore, it would be appropriate that certified copy of this order is placed before Hon'ble the Chief Justice for his kind perusal and needful.

The case is adjourned.

(ANURADHA SHUKLA)
JUDGE

pnm

Signature Not Verified
Signed by: POONAM MANEKAR
Signing time: 24-03-2025 18:39:03